

On 9th 19.3.04

Reply by 12.3
not submitted.
for bunting orders.

07.04.2004.

On the 10th of Mr. A.K.Bose,
Sr. Standing Counsel, advancing to 28.04.04.

Rukhsar
W/C Chairman

h
6/4

Bind

Order dated 18.8.04

The applicant by filing an affidavit has apprised the court that the Respondents by issuing office order dated 21.5.04 have posted him as SDE(C), P&D, in the office of SE(Civil), BSNL, Bhubaneswar, and he has also joined there on 10.6.04. In this connection, we have heard Ld. Counsel for the applicant Mr. K.C.Kanungo. He has submitted that as the Respondents have posted him back to Bhubaneswar, he is not keen to prosecute the O.A. filed by him in this regard.

2. I have heard Mr. A.K.Bose, Ld. Senior Standing Counsel for the Respondents, who does not oppose the submission made by the Ld. Counsel for the applicant.

3. Having heard the Ld. Counsel for the parties and as the applicant is not interested in prosecuting the O.A., the same is disposed of. The Ld. Counsel for the applicant further submits that for the intervening period from the date, the applicant was relieved, i.e., 2.5.03 till 7.6.04, the applicant has already applied

*Copies of order
prepared for
Counsel for
both sides.*

*18/8/04
Ld (5)*

14

for leave. If the applicant has done so, as per the order dated 9.7.03 passed by the Tribunal in the O.A., the Respondents should grant him leave, as due and admissible.

4. With the above observations, the O.A. is disposed of, being infructuous. All the M.As. are also disposed of. No costs.


Vice-Chairman 18/8